

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-2979
ANSWERED ON-26/03/2025

NATIONAL ROAD SAFETY BOARD

2979. SHRI BHUBANESWAR KALITA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) whether Government has any plan to form the National Road Safety Board (NRSB) mandated under Section 215(B) of the Motor Vehicles Amendment Act, 2019; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) Section 215B of the Motor Vehicles Act, 1988 provides for constitution of National Road Safety Board to render advice to the Central Government or State Government, as the case may be, on all aspects pertaining to road safety and traffic management including, but not limited to,

- (i) the standards of design, weight, construction, manufacturing process, operation and maintenance of motor vehicles and of safety equipment;
- (ii) the registration and licensing of motor vehicles;
- (iii) the formulation of standards for road safety, road infrastructure and control of traffic;
- (iv) the facilitation of safe and sustainable utilisation of road transport ecosystem;
- (v) the promotion of new vehicle technology;
- (vi) the safety of vulnerable road users;
- (vii) programmes for educating and sensitising drivers and other road users; and
- (viii) such other functions as may be prescribed by the Central Government from time to time.

Government has notified constitution of the National Road Safety Board along with Rules thereof on 3rd September, 2021.
